

ITEM NO.46

COURT NO.4

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Original Suit (s).No(s).1/2024

STATE OF KERALA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 6149/2024 - INTERIM INJUNCTION)

Date : 12-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. C. K. Sasi, AOR  
Ms. Anusha Nagarajan, Adv.  
Ms. Aparajita Jamwal, Adv.  
Ms. Manisha Singh, Adv.  
Mr. Rishabh Parikh, Adv.  
Ms. Sumedha Sarkar, Adv.  
Ms. Meena K. Poulse, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice on I.A. No.6149/2024 as well as on the original suit, returnable on 25.01.2024.
2. Liberty to serve the respondent/Union of India through dasti notice as well as through the office of Attorney General for India.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)